

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3520
TO BE ANSWERED ON 21.03.2025

ROLE OF NGOS IN WOMEN EMPOWERMENT

†3520. SHRI DAROGA PRASAD SAROJ :

Will the Minister of Women and Child Development be pleased to state:

- (a) the details of the schemes being implemented for women empowerment and child development through Non-Governmental Organisations (NGOs) in Uttar Pradesh, district-wise including the parliamentary constituency of Lalganj district Azamgarh;
- (b) whether it has come to light that some NGOs working in the said State have misappropriated the funds allocated to them for implementing Government sponsored schemes;
- (c) if so, the number of cases reported in this regard during the last five years; and
- (d) the details of the measures taken/to be taken to strengthen the role of NGOs in promoting the women and children welfare in rural and tribal areas of Uttar Pradesh?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) to (d) : The Ministry of Women and Child Development implements various schemes and programmes for women empowerment and child development under its umbrella Missions namely 'Mission Shakti', 'Mission Saksham Anganwadi and Poshan 2.0 (Mission Poshan 2.0)' and 'Mission Vatsalya'.

Under the Schemes, funds are released to the States/ UTs with the prescribed funding pattern for a Centrally Sponsored Scheme as per their respective ratio through Public Financial Management System (PFMS) Portal on completion of the requisite requirements such as submission of Utilization Certificate (UC), Statement of Expenditure (SoE), fulfilment of SNA norms etc.

The States/ UTs are responsible for implementation of the schemes as per guidelines and funds are disbursed by the State/ UT to the Implementing Agencies from the funds available in the SNA account which has both Central and State share.

During the last five years, no case has been reported for misappropriation of funds allocated under the schemes. However, under erstwhile Rajeev Gandhi National Creche Scheme (RGNCS) discontinued w.e.f. 31.012.2016, a complaint regarding irregularities in management of creches was reported against a voluntary organization. Thereafter, an FIR No. 39/2019 dated 08.04.2019 has been lodged by the Ministry.
